## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

CP 330/2001 OA 94/2000

New Delhi, this the 11th day of July, 2001

HON'BLE SMT. LAKSHMI SWAMINATHAN, VICE-CHAIRMAN (J) HON'BLE SHRI GOVINDAN S. TAMPI, MEMBER (A)

Shri Santokh Singh Rates Inspector Northern Railway Baroda House New Delhi.

...Petitioner

(By Advocate Shri B.S.Mainee)

VERSUS

Union of India: through

1. Shri S.Dhasarathi General Manager Northern Railway Baroda House New Delhi.

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- Shri Abdul Khaliq Chief Commercial Manager (P&R) Northern Railway Baroda House New Delhi.
- 3. Shri Joyanta Roy
  Chief Commercial Manager
  Northern Railway
  Baroda House
  New Delhi.

...Respondents

(None present)

## ORDER (ORAL)

By Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J)

We have heard Shri B.S.Mainee, learned counsel the petitioner who has submitted that there is wanton and willful disobedience of the Tribunal's order dated 25-1-2001 in OA 94/2000. He has brought our attention to the order passed by the respondents dated 8-5-2001 whereby the petitioner has been higher grade. The main the next promoted contention of the learned counsel for the petitioner is that the respondents have flouted the directions of the Tribunal in so far as they have refused to pay the arrears of pay to the petitioner as admissible in accordance with law.

Taking in to consideration the directions given by the Tribunal in the aforesaid order and the order passed by the respondents dated 8-5-2001, we are unable to agree with the contentions of B.S.Mainee, learned counsel that the respondents have wilfully or contumaciously flouted the directions of Tribunal 🍻 as to warrant taking further action the punishing them under Provisions of the Contempt of Courts Act, 1971 read with the Provisions the Administrative Tribunals Act, 1985, (See in the judgement of Hon'ble Supreme T.Sudhakar Prasad Vs. State of Andhra Pradesh & Ors. 2001 (1) SC 204)) In this view of the matter CP 94/2000 is dismissed with liberty to the petitioner to proceed in the matter in accordance with law, if finds that the order in question is not in accordance with law as he submits.

GOYINDAN S. TAMPI

(SMT. LAKSHMI SWAMINATHAN)
VICE-CHAIRMAN (J)

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